

FORM A
PUBLIC ANNOUNCEMENT
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
 SUCHI PAPER MILLS LIMITED**
RELEVANT PARTICULARS

1. Name of Corporate Debtor	SUCHI PAPER MILLS LIMITED
2. Date of incorporation of Corporate Debtor	02.06.2003
3. Authority under which Corporate Debtor is incorporated / registered	ROC- DELHI
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U21022DL2003PLC120666
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: C-235, Ground Floor, Anand Vihar Opp. MCD School, East Delhi, Delhi-110092
6. Insolvency commencement date in respect of Corporate Debtor	12.09.2022
7. Estimated date of closure of insolvency resolution process	11.03.2023 (180th day from the date of commencement of Insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Poorit Goyal Reg. No.: IBBI/IPA-001/IP-P01608/2018-19/12445 AFA Valid upto : 10.05.2023
9. Address & email of the interim resolution professional, as registered with the board	62, New Lajpat Nagar, Pakhowal Road, Ludhiana, Punjab-141001. E-mail: pooritgoyal@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	A-1/52, 3rd Floor, Paschim Vihar, New Delhi- 110063 E-mail: cirp.suchipaper@gmail.com
11. Last date for submission of claims	26.09.2022 (i.e., 14 days from appointment of Interim Resolution Professional)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SUCHI PAPER MILLS LIMITED on 12.09.2022**.
 The creditors of **SUCHI PAPER MILLS LIMITED** are hereby called upon to submit their claims with proof on or before **26.09.2022** to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [not applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties. **Poorit Goyal**
Date: 12.09.2022 Interim Resolution Professional for Suchi Paper Mills Limited
Place: New Delhi Reg. No.: IBBI/IPA-001/IP-P01608/2018-19/12445



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 Bhikhaji Cama Place, New
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